

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO. 149/1997.

Thursday, this the 17th day of July 1997.

Coram: Hon'ble Shri B.S.Hegde, Member(J).

S.A.Dole,
Behind M.J.College,
P/No.159, Ganesh Niwas,
At & Post : Jalgaon. ... Applicant.
(By Advocate Shri K.B.Talreja)

V/s.

1. The Union of India
through THE General Manager,
Central Railway,
Mumbai CST,
Mumbai-400 001.
2. The Divisional Railway Manager,
Central Railway, Bhusawal
Division,
Bhusawal. ... Respondents.

(By Advocate Shri R.R.Shetty)

ORDER (ORAL)

(Per Shri B.S.Hegde, Member(J))

Heard Shri K.B.Talreja, counsel for the
applicant and Shri R.R.Shetty, counsel for the
respondents.

2. This O.A. has been filed by the applicant
claiming non-payment of Rs.3000/- as the retiral
benefits which has been kept in abeyance. The
counsel for the applicant states that he had retired
from service in 1991 and that he was not paid the
retiral benefits viz. 3000/-. However, the counsel
for the respondents stated that they could not make
the payment due to a pending inquiry against the
applicant. The counsel further states that they have
now made the payment excepting Rs.225/- deducted as
the cost of the Suit Case which was not surrendered
by the applicant.

3. In the circumstances, I do not see any merit in the O.A. and the same is dismissed.


(B.S. HEGDE)
MEMBER (J)

B.